TELECOM REGULATORY AUTHORITY OF INDIA

Information note to the press (Press Release No. 7 /2013)

Extension of date for receipt of comments on TRAI's consultation paper on "Definition of Adjusted Gross Revenue (AGR) in Licence Agreements for provision of Internet Services and minimum presumptive AGR".

New Delhi, 16th January, 2013: The Telecom Regulatory Authority of India (TRAI) released a consultation paper on "Definition of Adjusted Gross Revenue (AGR) in Licence Agreements for provision of Internet Services and minimum presumptive AGR" on 28th December, 2012, inviting written comments from the stakeholders by 18th January, 2013 and counter comments by 25th January, 2013.

2. On request of some of the stakeholders, the last date for receipt of written comments has been extended up to 31st January, 2013 and for counter comments up to 7th February, 2013. The comments and counter comments may be sent, preferably in electronic form, to Mr. Arvind Kumar, Advisor (Network, Spectrum & Licensing) on the e-mail nsl.trai@gmail.com or vk.agarwal@trai.gov.in. Comments and counter comments will be posted on TRAI's website. For any clarification/information, Mr. Arvind Kumar, Advisor (Network, Spectrum & Licensing) may be contacted at Telephone No. +91-11-23220209, Fax: +91-11-23230056.

Rajeev Agrawal Secretary, TRAI